

I. Report and Accounts (2013-14) of Damodar Valley Corporation Limited, Kolkata and related papers

II. Report and Accounts (2013-14) of Central Power Research Institute, Bangalore and related papers

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL; AND THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):
Sir, I lay on the Table :—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948:—

(a) Annual Report and Accounts of the Damodar Valley Corporation Limited (DVC), Kolkata, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1826/16/15]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bangalore, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 1825/16/15]

MR. DEPUTY CHAIRMAN: Now, Mr. Sanwar Lal Jat; not here.

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय उपसभापति महोदय, इस वाक्य “I beg to lay” में से 'beg' शब्द निकाल देना चाहिए। इसमें ब्रिटिश मानसिकता की बू आती है। ...**(व्यवधान)**...

श्री उपसभापति: ठीक है। Now, Shri Radhakrishnan P.

I. Notifications of the Ministry of Road Transport and Highways

II. Report and Accounts (2012-13) of the Indian Maritime University, Chennai and related papers

III. Administration Report and Accounts (2013-14) of the Calcutta Dock Labour Board, Kolkata and related papers

IV. Report and Accounts (2013-14) of the Seamen's Provident Fund Organisation, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; AND THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI RADHAKRISHNAN P.): Sir, I lay on the Table :—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—
- (i) S.O. 305 (E), dated the 4th February, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 35.800 to K.M. 218.028 (Trichy – Karur Section) on National Highway No. 67 in the State of Tamil Nadu.
 - (ii) S.O. 476 (E), dated the 19th February, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 14.300 to K.M. 24.000 in the National Capital Territory of Delhi and from K.M. 24.000 to K.M. 42.000 on National Highway No. 8 in the State of Haryana.
 - (iii) S.O. 609 (E), dated the 1st March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 15.000 (Jammu Bypass) to K.M. 67.000 (Jammu – Udhampur Section) on National Highway No. 1A in the State of Jammu and Kashmir.
 - (iv) S.O. 649 (E), dated the 4th March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 16.350 to K.M. 97.200/0.000 (Pathankot – Jammu Section) and from K.M. 0.000 to K.M. 15.000 (Jammu Bypass Section) on National Highway No. 1A in the States of Punjab and Jammu and Kashmir.
 - (v) S.O. 650 (E), dated the 4th March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 4.230 to K.M. 117.750/4.000 and from K.M. 4.000 to K.M. 16.350 (Jalandhar – Pathankot Section) on National Highway No. 1A in the States of Punjab and Himachal Pradesh.
 - (vi) S.O. 651 (E), dated the 4th March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 239.000 to K.M. 281.000

(design chainage from K.M. 238.535 to K.M. 282.000) on National Highway No. 6 in the State of Chhattisgarh.

- (vii) S.O. 719 (E), dated the 7th March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 398.240 to K.M. 521.120 (Barwa Adda – Panagarh Section) on National Highway No. 2 in the State of West Bengal.
- (viii) S.O. 738 (E), dated the 11th March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 239.000 to K.M. 307.000 (Punjab/Haryana Border – Jind Section) on National Highway No. 71 in the State of Haryana.
- (ix) S.O. 754 (E), dated the 13th March, 2014, amending Notification No. S.O. 835 (E), dated the 26th March, 2013, to revise certain entries in the original Notification.
- (x) S.O. 895 (E), dated the 26th March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 158.000 to K.M. 242.708 (new chainage from K.M. 628.753 to K.M. 713.461) on National Highway No. 2 in the State of Uttar Pradesh.
- (xi) S.O. 896 (E), dated the 26th March, 2014, amending 84 Notifications mentioned in table 1 of the said Notification.
- (xii) S.O. 897 (E), dated the 26th March, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 79.000 (design chainage from K.M. 0.000 to K.M. 81.400) (Agra – Aligarh Section) on National Highway No. 93 in the State of Uttar Pradesh.
- (xiii) S.O. 964 (E), dated the 28th March, 2014, rescinding Notification No. S.O. 485 (E), dated the 27th February, 2013.
- (xiv) S.O. 1729 (E), dated the 10th July, 2014, amending Notification No. S.O. 926 (E), dated the 6th April, 2009, to substitute certain entries in the original Notification.
[Placed in Library. For (1) to (14) See No. L.T. 2117/16/15]
- (xv) S.O. 2345 (E), dated the 15th September, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 228.000 to K.M. 254.500 (Four Laning of Salsalabari – West Bengal Assam Border Section) on National Highway No. 31C in the State of West Bengal.

- (xvi) S.O. 2346 (E), dated the 15th September, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 12.700 to K.M. 82.700 (Lucknow – Bareilly Section) on National Highway No. 24B (New NH-30) in the State of Uttar Pradesh.
- (xvii) S.O. 2440 (E), dated the 18th September, 2014, amending Notification No. S.O. 2594 (E), dated the 17th November, 2011, to substitute certain entries in the original Notification.
- (xviii) S.O. 2441 (E), dated the 18th September, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 73.200 to K.M. 186.500 (Kiratpur – Ner Chowk Section) on National Highway No. 21 in the State of Himachal Pradesh.
- (xix) S.O. 2442 (E), dated the 18th September, 2014, rescinding Notification No. S.O. 2304 (E), dated the 29th September, 2008.
- (xx) S.O. 2443 (E), dated the 18th September, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 177.000 to K.M. 260.100 (Gomati Chauraha – Udaipur Section) on National Highway No. 8 (New NH-58) in the State of Rajasthan.
- (xxi) S.O. 2494 (E), dated the 24th September, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 7.430 to K.M. 130.100 (design chainage from K.M. 0.000 to K.M. 123.860) (Kanpur – Kabrai Section) on National Highway No. 86 in the State of Uttar Pradesh.
- (xxii) S.O. 2506 (E), dated the 25th September, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 100.000 (Solapur – Yedeshi Section) on National Highway No. 211 in the State of Maharashtra.
[Placed in Library. For (15) to (22) *See* No. L.T. 1677/16/14]
- (xxiii) S.O. 2519 (E), dated the 25th September, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 3.000 to K.M. 59.300 (Nagpur – Saoner – Betul Section) and from K.M. 137.000 to K.M. 257.400 on National Highway No. 69 in the State of Madhya Pradesh.
[Placed in Library. *See* No. L.T. 2117/16/15]
- (xxiv) S.O. 2645 (E), dated the 15th October, 2014, amending Notification No. S.O. 896 (E), dated the 26th March, 2014, to add certain entries in the original Notification.

- (xxv) S.O. 2646 (E), dated the 15th October, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 148.550 to K.M. 208.650 (Phulparash – Forbesganj Section) on National Highway No. 57 in the State of Bihar. [Placed in Library. *See* No. L.T. 1677/16/14]
 - (xxvi) S.O. 2736 (E), dated the 21st October, 2014, regarding rate of fee to be collected from users of the stretch from design K.M. 0.000 to K.M. 49.700 (Jhansi – Lalitpur Section) on National Highway No. 25 and 26 in the State of Uttar Pradesh.
 - (xxvii) S.O. 2737 (E), dated the 21st October, 2014, regarding discontinuation of user fee collection at Benda Ghat toll plaza at K.M. 254.000 on National Highway No. 232 in the State of Uttar Pradesh.
 - (xxviii) S.O. 2739 (E), dated the 21st October, 2014, rescinding Notification No. S.O. 1123 (E), dated the 9th May, 2008.
 - (xxix) S.O. 2768 (E), dated the 27th October, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 249.000 to K.M. 348.800 (Solapur–Maharashtra/Karnataka Border Section) on National Highway No. 9 in the State of Maharashtra.
 - (xxx) S.O. 2808 (E), dated the 3rd November, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 29.300 to K.M. 86.000 [Delhi Haryana (Kundli) Border – Panipat Section] on National Highway No. 1 in the State of Haryana.
[Placed in Library. For (26) to (30) *See* No. L.T. 1677/16/14]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 32 and sub-section (4) of Section 33 of the Indian Maritime University Act, 2008:—
- (a) Fourth Annual Report of the Indian Maritime University (IMU), Chennai, for the year 2012-13.
 - (b) Annual Accounts of the Indian Maritime University (IMU), Chennai, for the year 2012-13, and the Audit Report thereon.
 - (c) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.
[Placed in Library. *See* No. L.T. 1830/16/14]

III. A copy each (in English and Hindi) of the following papers, under Section 5(E) of the Dock Workers (Regulation of Employment) Act, 1948:—

(a) Annual Administration Report and Accounts of the Calcutta Dock Labour Board (CDLB), Kolkata, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.
[Placed in Library. *See* No. L.T. 1676/16/14]

IV. A copy each (in English and Hindi) of the following papers:—

(a) Forty-eighth Annual Report of the Seamen's Provident Fund Organisation (SPFO), Mumbai, for the year 2013-14.

(b) Forty-eighth Annual Accounts of the Seamen's Provident Fund Organisation, (SPFO), Mumbai, for the year 2013-14, and the Audit Report thereon.

(c) Review by Government on the working of the above Organisation.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. *See* No. L.T. 1829/16/15]

MR. DEPUTY CHAIRMAN: Mr. Naresh Agrawal, मेरे ख्याल से “beg to lay” अंग्रेजी है। ...*(व्यवधान)*...

श्री नरेश अग्रवाल: सर, यह अंग्रेजी का शब्द है, इसमें से 'beg' शब्द को निकाल देना चाहिए।
...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Okay. Now, Prof. (Dr.) Ram Shankar Katheria.

Reports and Accounts (2013-14) of various Institutes of Technology and related papers

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI): Sir, I rise to lay on the Table :—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology Act, 2007:—

(i) (a) Annual Report of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2013-14.

(b) Annual Accounts of the Sardar Vallabhbhai National Institute of